

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 214**  
**257/59/ND/2019**  
**CA-196/2023**

**IN THE MATTER OF:**

**Mr. Mohan Pillai & Anr.**

...

**Applicant/Petitioner**

**Versus**

**M/s Eicher Motors Ltd. & Ors**

...

**Respondent**

**Under Section: 59 of Co. Act**

**Order delivered on 12.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Joby P. Uarghese, Adv. Aby P. Varghese

**For the Respondent** : Adv. Rajesh Ranjan, Adv. Anup Dawar, Adv. Archit Chauhan, Adv. Vasudev for R-1, Adv. D.S.Chauhan, Adv. Shikher Badial, for NSDL (R-7)

**For the SEBI** : Adv. Anju Jain and Adv. Hitesh Sachar

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**CA-196/2023:** The reply stated to have been filed by the Respondent No. 7 i.e. NSDL is not on record. Nevertheless, the Respondent No. 1 in the Petition is the same as in Appeal No. 112/ND/2019. In the wake, let the present petition be also listed on 03.05.2024. In the meantime, NSDL i.e. Respondent No. 7 should ensure that its reply is uploaded on Case Information System of this Tribunal.

List on 03.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**